

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1381/97, OA-1382/97, OA-1383/97 & OA-1384/97

New Delhi this the 30th day of June, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

Hon'ble Sh. S.P. Biswas, Member(A)

OA-1381/97

Shri L.K. Meena,
S/o Sh. Raghunath Prasad Meena,
76-P, Sector-IV, Pushpa Vihar,
New Delhi-17.

Applicant

(through Sh. K.C. Mittal with Sh. Harvir Singh)

versus

1. Union of India,
Ministry of Personnel,
Public Grievances & Pensions,
Department of Personnel & Training,
North Block, New Delhi.
through the Secretary.

2. Union Public Service Commission,
Dholpur House, Shahjahan Road,
New Delhi.
through its Secretary.

Respondents

(through Sh. VSR Krishna for R-1 and Sh.P.H.Ramchandani,
Sr. Counsel for R-2)

OA-1382/97

Ms. S.K. Ram,
D/o late Sh. Karta Ram,
E-804, Curzon Road Hostel,
KG Marg, New Delhi.

Applicant

(through Sh. K.C. Mittal with Sh. Harvir Singh)

versus

1. Union of India,
Ministry of Personnel,
Public Grievances & Pensions,
Department of Personnel & Training,
North Block, New Delhi.
through the Secretary.

2. Union Public Service Commission,
Dholpur House, Shahjahan Road,
New Delhi.
through its Secretary.

Respondents

(through Sh. VSR Krishna for R-1 and Sh.P.H.Ramchandani,
Sr. Counsel for R-2)

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OA-1383/97

Shri S.L. Meena,
S/o Sh. Mohan Lal,
17/888, Lodhi Colony,
New Delhi-3.

..... Applicant

(through Sh. K.C. Mittal with Sh. Harvir Singh)

versus

1. Union of India,
Ministry of Personnel,
Public Grievances & Pensions,
Department of Personnel & Training,
North Block, New Delhi.
through the Secretary.

2. Union Public Service Commission,
Dholpur House, Shahjahan Road,
New Delhi.
through its Secretary.

..... Respondents

(through Sh. VSR Krishna for R-1 and Sh. P.H. Ramchandani,
Sr. Counsel for R-2)

OA-1384/97

Sh. R.K. Meena,
S/o Sh. Har Sahai Meena,
A-194, Pandara Road,
New Delhi.

..... Applicant

(through Sh. K.C. Mittal with Sh. Harvir Singh)

versus

1. Union of India,
Ministry of Personnel,
Public Grievances & Pensions,
Department of Personnel & Training,
North Block, New Delhi.
through the Secretary.

2. Union Public Service Commission,
Dholpur House, Shahjahan Road,
New Delhi.
through its Secretary.

..... Respondents

(through Sh. VSR Krishna for R-1 and Sh. P.H. Ramchandani,
Sr. Counsel for R-2)

ORDER(ORAL)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

After we passed the order today, the ld.
counsel for the applicant made a mention of these cases
again on IIInd half in the presence of the learned counsel
for the respondents. The learned counsel for the
applicant stated that in a similar matter this Tribunal

has given an appropriate direction and in his estimate he will press only for the such direction as given in OA-182/97. The learned counsel for the respondents stated that they have no objection to pass an order in terms of the penultimate paragraph of the order dated 27.5.97 but they would not like to have this order contain any age relaxation. We are not inclined to pass any order on any point on merit, rather in view of the facts stated in our previous order passed today, we confine to the penultimate paragraph of our orders dated 27.5.97 and direct the respondents that they shall consider the representation of the applicants filed in this behalf in terms of the grievance made out by the applicants in this O.A. and these representations alongwith possible other candidates who may be similarly affected due to the change in the rule, may all be considered together and pass appropriate orders within four weeks, after reasonable time is given by way of opportunities to persons concerned to make representations. In the event any grievance is left and in the event an adverse order is passed, liberty is given to the applicant to approach this Tribunal in an appropriate manner.

With the aforesaid directions, this O.A. is disposed of. No costs.

(S.P. Biswas)
Member(A)

(Dr. Jose P. Verghese)
Vice-Chairman(J)

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